

CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR

O.A. No. 290/00223/2015

Jodhpur this the 27<sup>th</sup> January, 2016

CORAM

**Hon'ble Dr K.B. Suresh, Judl. Member**  
**Hon'ble Ms Praveen Mahajan, Admv. Member**

Abdul Raheem Quazi S/o Late Sh. Abdul Saleem Quazi, aged about 23 years, By case Muslim, Resident of 66/29, Gulab Baadi, First Lane, Ajmer (Raj), at present residing at Village Hurda, District Bhilwara.

.....Applicant

(By advocate : Mr Harish Purohit)

Versus

1. Union of India through the Secretary to the Govt. of India, Ministry of Science & Technology, Department of Science & Technology, Technology Bhawan, New Mehroli Road, New Delhi.
2. The Surveyor General of India, Surveyor General Office, Post Box No. 37, Dehra Dun 248001.
3. Additional Surveyor General, Office of Additional Surveyor General, Western Zone, Survey of India, Great ARC Bhawan-I, Sector-10, Vidhyadhar Nagar, Jaipur.
4. The Director, Office of the Director, Rajasthan GEO-Spatial Data Centre Great ARC Bhawan-I, Sector-10, Vidhyadhar Nagar, Jaipur.
5. The Office in Charge, RGDC, Survey of India, Great ARC Bhawan-I, Sector-10, Vidhyadhar Nagar, Jaipur.

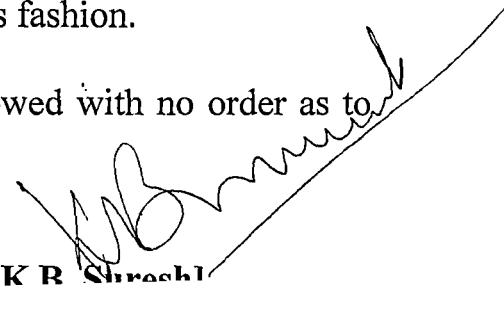
(By Advocate : Mr K.S. Yadav)

.....Respondents

ORDER (Oral)Per Dr K.B. Suresh

Heard. Matter related to compassionate appointment. The applicant was aged 16 years old when sudden demise of his father late Shri Abdul Salim Quazi took place thereafter the applicant was considered for appointment but found that under preferential quota of 5% he could not come in and his case was kept for consideration for next round and in the next year i.e. in 2014. But, apparently at this time, the Board considered that it is a very old case and therefore, need not be reopened. But it is to be noted that the applicant was a minor at that point of time and the time will start to run for him only after attaining the age of majority i.e. only after he attains the age of 18 years and three years thereafter. That being so the impugned order is clearly wrong and is hereby quashed and the respondents are directed to consider him again in comparison with both terms of selectees one who have been selected in 2014 and one who have to be selected in following years. If the applicant could have been legitimately considered at that point of time and on numerical value be accorded to the merits of the case, as in the case of Postal Department then it will be considered on that basis and if not on next available opportunity after sufficient vacancy is marshalled he shall be considered and it is also directed that he shall be considered thrice in this fashion.

2. In terms of above directions, OA is allowed with no order as to costs.

  
[Praveen Mahajan]  
[Dr K B Suresh]